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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 02.07.2018.

PRESENT: 1.Hon'ble member (J) Shri Rajeswara Rao vittanala,
2.Hon'ble member (T) Dr. Ashok Kumar Mishra

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP 171/16, in TP 70/17	For dismissal IA 126/18	433(e) of CA 1956	Fedex Express Transportatio n & Supply Chain Services (India) Pvt	India Law	NAXR Logistics Pvt. Ltd.	Anusuya of Naxar Logistics

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

15 SUJA SURENDRAN
9972999215

PETITIONER

ORDER




Heard Ms. Suja Surendran, Learned Counsel for Petitioner.

IA 126/2018 in CP No.171/2016 (TP No. 70/2017) is filed by Shri Kumar Sunny Raja (Nominee Director for R1 Company) under Rule 11 of NCLT, 2016 r/w Section 151 of CPC, by inter-alia seeking to replace him with that of R6.

IA 126/2018 is listed on 19.06.2018 and none appears for the Applicant and thus posted IA 126/2018 on 02.07.2018 under the caption for "dismissal". Even today, neither the Applicant nor any Representative is present. Therefore, it shows that the Applicant is not interested to prosecute the case. In the result, IA 126/2018 in CP No. 171/2016 (TP No.70/2017) is dismissed for default for non-prosecution. No order as to costs.

Post CP No.171/2016 (TP 70/2017) for admission on 10.07.2018.


Member (T)


Member (J)